

**NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH (COURT 1)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **22.02.2021 at 2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT : SHRI R.VARADHARAJAN, MEMBER - JUDICIAL
SHRI ANIL KUMAR B, MEMBER – TECHNICAL**

IA/MA/IBA/TCP/CP/CA No	:	IBA/368/2020
NAME OF PETITIONER	:	Corporation bank
NAME OF RESPONDENT	:	Arjun Ply And Veneers Pvt Ltd
SECTION	:	Sec 7 Of IBC,2016

ORDER

Learned Counsel for Petitioner / Financial Creditor Mr. Soma Sundar and Learned Counsel for Respondent Mr. Arjun Asthana are present through video conferencing platform.

Learned Counsel for Petitioner represents that an Application has been filed on 18.02.2021 vide S.R.No.982 wherein it has been brought to the notice of this Tribunal about the merger of Corporation Bank with Union Bank of India and in the circumstances amending the Form 1 is filed suitably.

Taking into consideration the merger of these banks and to continue with the proceedings in the name of Union Bank of India, Learned Counsel for Corporate Debtor represents that counter has been duly filed to the main Application. In case the Petitioner / Financial Creditor seeks to file rejoinder, let the same be done within a period of 10 days from today.

Post this matter for enquiry on **16.03.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)

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